


**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**NOTIFICATION**

**Dated Shillong, the 12<sup>th</sup> February, 2021.**

No. LJ (A) 35/95/Pt./11- The Governor of Meghalaya is pleased to appoint the following Advocates as Panel Advocates in the Supreme Court, High Court at New Delhi, National Green Tribunals and other Judicial or Quasi Judicial Bodies at New Delhi with immediate effect and until further order: -

1. Ms. Indira Bhakar
2. Ms. Vishakha
3. Ms. Manika Tripathy Pandey
4. Shri Rajiv Shankar Dvidevi

  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

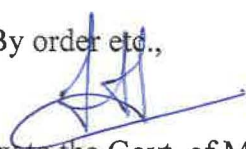
No. LJ (A) 35/95/Pt./11-A,

Dated Shillong, the 12<sup>th</sup> February, 2021.

Copy forwarded to:

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong – 793001.
2. The Additional Advocate General, Meghalaya, High Court of Meghalaya, Shillong – 793001.
3. The Sr. Govt. Advocate, High Court of Meghalaya, Shillong.
4. Shri Avijit Mani Tripathi, Standing Counsel of Government of Meghalaya, Supreme Court of India, B-17, Fourth Floor, Jangpura Extension, New Delhi – 110014.
5. The Accountant General, Meghalaya etc., Shillong. The above advocates shall be entitled to fees as laid down in O.M. No. LR (B). 50/2017/19 dt. 07.02.2019.
6. The Treasury Officer, Shillong North/South Treasury.
7. Law (B) Department, Shillong.
8. The DEO, Law Department.
9. All concerned Advocates. They are requested that henceforth all the Bills claimed shall be routed through the office of Learned Advocate General. The office of Advocate General shall forward the Bills for payment after they are countersigned by the Learned Advocate General.
10. Office of the Advocate General.

By order etc.,

  
Deputy Secretary to the Govt. of Meghalaya,  
Law Department.

....